

problem, which is a State subject, cannot be made a part of the proceedings of this House, and I entirely agree with you. Your ruling is perfectly justified because we cannot take up any subjects pertaining to the States. But this device of calling attention notices was invented with a view to enable the House to get acquainted with the position. In a calling attention notice we cannot put any supplementaries, nor can we discuss the subject. It is precisely mentioned in the Rules of Procedure. So, it is only for securing first-hand knowledge of the position.

Mr. Speaker: But Shri Tyagi forgets that we have just now had a calling attention notice on which so many questions were asked.

Shri Tyagi: Because you permitted it; you should not have.

Mr. Speaker: Just now, when I was prepared to make a departure, I was criticised for that. Unless I have taken into confidence all the leaders of the groups, I could not make a departure. There was objection because that was being allowed previously. Therefore, I will have to persuade hon. Members here just to stick to the rules that are there. Therefore, if the subject relates to a question of law and order, it cannot be allowed to be discussed here or raised here, irrespective of whether it be in the form of an adjournment motion or a calling attention notice.

Shri S. M. Banerjee: In this particular case, the law and order problem.

Mr. Speaker: Now I have closed that subject. I would request the hon. Member just to stop there.

Shri S. M. Banerjee: I am in your hands. But if the State Government do not institute an enquiry, what is the remedy?

Mr. Speaker: Then too, we cannot raise it here. Now papers to be laid on the Table.

12.39 hrs.

PAPERS LAID ON THE TABLE

REPORT RELATING TO ACCIDENT IN SARPI KAJORA COLLIERY

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): I beg to lay on the Table a copy of Report relating to the accident in Sarpi Kajora Colliery on the 23rd March, 1962. [Placed in Library, See No. LT-4/62].

ART SILK (PRODUCTION AND DISTRIBUTION) CONTROL ORDER

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): I beg to lay on the Table a copy of the Art Silk Textiles (Production and Distribution) Control Order, 1962 published in Notification No. S.O. 1059 dated the 7th April, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-5/62].

CONDUCT OF ELECTIONS (SECOND AMENDMENT) RULES

The Deputy Minister in the Ministry of Law (Shri Hajarnavis): I beg to lay on the Table a copy of the Conduct of Elections (Second Amendment) Rules, 1962 published in Notification No. S.O. 965, dated the 31st March, 1962, under sub-section (3) of section 169 of the Representation of the People Act, 1951 [Placed in Library, See No. LT-6/62].

12.41 hrs.

PANEL OF CHAIRMEN

Mr. Speaker: I have to inform the House that under Rule 9(1) of the Rules of Procedure and Conduct of Business I am nominating the following persons as members of the Panel of Chairmen:

Shri Mulchand Dube,
Shri Jaganatha Rao,
Shrimati Renu Chakravartty.